

**No.J-12012/4/2020-Judicial  
Government of India  
Ministry of Law & Justice  
Department of Legal Affairs  
(Judicial Section)**

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Shastri Bhawan, New Delhi,  
Dated 19<sup>th</sup> October, 2020

**OFFICE MEMORANDUM**

**Subject: Supervision of Central Government Litigation work before various High Courts, their Benches, Subordinate Courts and Tribunals across the country.**

With reference to this Department's earlier OM No. 30(2)/90-Judicial dated 04.06.1991 regarding distribution of jurisdiction for supervision of Central Government litigation before various High Courts, their Benches and subordinate courts, it is stated that after the issue of OM referred above, some new High Courts and Benches of High Courts have been established, in addition to this some new Benches of various Tribunals have also been established in the country. In such changed circumstances, with a view to exercise better supervision over the Central Government litigation work before various High Courts and their Benches, Subordinate Courts and various Tribunals and their Benches in the country, is placed under the charge of the officers as shown against each in the table below:

Sl. No.	Name of Authority	Name of High Court (comprising all of its Benches) and its subordinate courts and various Tribunals (comprising all of their Benches) in the respective state
1.	Incharge of <b>Judicial Section</b> , Department of Legal Affairs, New Delhi.	High Court of Delhi, Allahabad High Court, High Court of Uttarakhand Punjab & Haryana High Court, High Court of Himachal Pradesh, High Court of Jammu & Kashmir. All the Subordinate Courts and various Tribunals in the state of Delhi, Uttar Pradesh, Uttarakhand, Punjab, Haryana, UT of Chandigarh, Himachal Pradesh, UT of Jammu & Kashmir, UT of Ladakh.
2.	Incharge of Branch Secretariat, Department of Legal Affairs at <b>Mumbai</b>	High Court of Bombay, High Court of Gujarat, High Court of Madhya Pradesh, High Court of Chhattisgarh, High Court of Rajasthan. All the Subordinate Courts and various Tribunals in the state of Maharashtra, Gujarat, Madhya Pradesh, Chhattisgarh, Rajasthan and UT of Dadra & Nagar Haveli and Daman & Diu.

3.	Incharge of Branch Secretariat, Department of Legal Affairs at <b>Kolkata</b>	High Court of Calcutta, Gauhati High Court, High Court of Patna, High Court of Jharkhand, Orissa High Court, High Court of Sikkim, High Court of Meghalaya, High Court of Manipur, High Court of Tripura All the Subordinate Courts and various Tribunals in the state of West Bengal, Assam, Bihar, Jharkhand, Odisha, Sikkim, Meghalaya, Manipur, Tripura and UT of Andaman & Nicobar Islands
4.	Incharge of Branch Secretariat, Department of Legal Affairs at <b>Chennai</b>	High Court of Madras, High Court of Kerala. All the Subordinate Courts and various Tribunals in the state of Tamilnadu and Kerala, UT of Puducherry (with Tamilnadu & Kerala) and UT of Lakshdweep
5.	Incharge of Branch Secretariat, Department of Legal Affairs at <b>Bengaluru</b>	High Court of Karnataka, High Court of Andhra Pradesh, High Court for the state of Telangana. All the Subordinate Courts and various Tribunals in the state of Karnataka Andhra Pradesh, Telangana and UT of Puducherry (with Andhra Pradesh).

2. Officers put in charge to supervise the Central Government litigation work are required to acquaint themselves with the conduct of Central Government litigation work in the High Courts (comprising all of their Benches) for settling the fee bills of the counsel and dealing with day-to-day problems relating to payment of fee on the basis of the revised terms and conditions issued by the Main Secretariat from time to time and also vetting of the RAWS and pleadings and other legal work. They will assess the performance of the Panel Counsel and acquaint themselves with the Advocates who may prove useful in the matter of engagement as various categories of panel counsel, if need be. They will also meet the Chief Justice / Judges of the various High Courts, Administrative Judge and the Registrar with a view to understand the difficulties of the court procedures and solve the problems of the concerned Incharge Litigation as per this Department's OM No. J-12017/1/2019-Judicial dated 21.10.2019, if any. The reports of the supervision work should be sent to the Main Secretariat with the least possible delay after the supervision is carried out.

3. All the Ministries / Departments are requested to refer their problems regarding engagement of Panel Counsel, payment of fee or any other problem relating to the terms and conditions applicable to the Panel Counsel engaged for that court and materials for vetting etc., directly to the officer of the Branch Secretariats who are made Incharge as per this Office Memorandum for the purpose of smooth functioning of Litigation work.

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4. This is in supersession of this Department's OM No. 30(2)/90-Judicial dated 4<sup>th</sup> June, 1991 referred in para 1 above.



(S. R. Mishra)  
Additional Secretary

**Copy to:**

1. All the Ministries / Departments of the Government of India.
2. PS to MLJ/PS to Law Secretary/PS to all Additional Secretaries/ PS to all Joint Secretaries in Department of Legal Affairs.
3. Incharge of all the four Branch Secretariats at Mumbai, Kolkata, Chennai and Bengaluru.
4. Incharge, Central Agency Section, Supreme Court of India, New Delhi.
5. Incharge, Litigation (High Court/CAT/Lower Court) Section, New Delhi.
6. All the sections of Department of Legal Affairs in Main Secretariat, New Delhi.
7. One copy of this OM is uploaded on website of this Department i.e. [www.legalaffairs.gov.in](http://www.legalaffairs.gov.in) under tab 'Judicial Section' in the link "Circulars pertaining to litigation" for information of all concerned.
8. Office/Spare copies.



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